

For 7-3-86.

Before Central Admn. Tribunal.

G. P. Bvc.-(J)-293-75000-9-83.

District: Rajkot.

Stamp No. —

Advocate M/s. B. B. Gogia &

Office Note, if any, S. J. Vyas.

Prays for int. relief.

O.A. No: 176.

CIVIL ~~APPEAL~~ No. 84 of 1986
APPLICATION

(Under _____ Act)
(Art. _____ of the

Constitution of India)

To be admitted to the File.

This _____ day of _____ 198 .

Assistant Registrar

Court's Order

Cosum. B. B. Gogia & S. J. Vyas

Heard Mr. Gogia & Mr. Azmeza. Status quo as of today to continue till 1-4-86. S.O. to 1-4-86.

Pl. Gogia
Pl. Azmeza
7-3-86, (Cos. Gogia & S. J. Vyas)

Spl. H. C. C. D., 46E.

Cos. B. B. Gogia & S. J. Vyas

S.O. to 1-4-86.

Pl. 7-3-86

Cosum. B. B. Gogia & S. J. Vyas

Heard the advocates. Mr. Azmeza makes a statement that termination of the services of the applicant are not at present in contemplation. Mr. Gogia however submitted that the applicant shall be prejudicially affected in case Respondents decide upon the termination of the services in future, particularly if the applicant will not be able to approach this Tribunal in due time.

He further stated that he is ready to withdraw the application if some provision is made in that respect. The application is disposed of & withdrawn with a direction that the termination of the services affected in future on the ground of want of educational qualification or for the want of experience should not be given effect for 7 days (sevendays) from the date of service of such termination order.

Pl. 1-4-86

Pl. Gogia
(Cos. Gogia & S. J. Vyas)